

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 1177

TO BE ANSWERED ON FEBRUARY 09, 2023

HOUSES TO HOMELESS FAMILIES

NO. 1177. SHRI RAHUL KASWAN:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has launched Pradhan Mantri Awas Yojana (PMAY) to provide houses to homeless families;**
- (b) if so, the target set and the number of families surveyed along with the number of families, out of those, provided houses during the last three years, State-wise including Rajasthan;**
- (c) whether several families could not be provided such houses due to flaws in the survey conducted for the said purpose and if so, the details thereof;**
- (d) whether the Government proposes to provide houses to all the said deprived families in future by setting yearly target and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (d): 'Land' and 'Colonisation' are State subjects. Schemes related to provide housing for urban poor including homeless in their respective areas are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA) is supplementing the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) 'Housing for All' Mission since June 25, 2015 to provide pucca house with basic amenities to all eligible urban beneficiaries across the country. PMAY-U adopts a demand driven approach wherein States/UTs have been empowered to recommend the projects to MoHUA for the beneficiaries identified by them through a demand survey based on eligibility criteria. The scheme is implemented through four verticals

i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS). Against the validated demand of 1.12 crore houses, as on 31.03.2022, 122.69 lakh houses were sanctioned, out of which more than 1.07 crore have been grounded and 68.02 lakh have been completed/delivered to the beneficiaries.

For transparent selection of beneficiaries, scrutiny of beneficiaries is done at multiple levels in the States/UTs for approval. Selection of beneficiaries under BLC/ISSR vertical is done at the initial stage of project formulation. Under the AHP vertical, the beneficiaries are shortlisted through a transparent allotment process by the implementing agencies after start of construction work at site. From time to time, addition/deletion of beneficiaries, if requested by States/UTs in already sanctioned projects, are done with the prior approval of respective SLSMC. Further, the scheme has been extended till 31st December 2024 for completion of all the houses sanctioned under the scheme. Within an overall ceiling of 122.69 lakh houses sanctioned till 31.03.2022, States/UTs may be sanctioned houses under BLC vertical against curtailment of non-starter houses under BLC, AHP and ISSR verticals of PMAY-U. The details of houses sanctioned to all States/UTs including Rajasthan under the PMAY-U since inception and during the last three years is at Annexure.

State/UT-wise details of houses sanctioned under PMAY-U including Rajasthan since inception and during the last three years

S. No.	Name of the State/UT	Houses sanctioned (Nos.)	
		Since inception	During FY 2019-2022
1	Andhra Pradesh	20,74,765	14,47,407
2	Bihar	3,27,315	1,03,394
3	Chhattisgarh	3,06,034	1,18,517
4	Goa	3,150	2,309
5	Gujarat	10,60,376	4,94,140
6	Haryana	1,66,671	29,361
7	Himachal Pradesh	13,249	6,632
8	Jharkhand	2,34,369	1,09,172
9	Karnataka	7,06,320	1,82,568
10	Kerala	1,66,661	57,711
11	Madhya Pradesh	9,60,256	3,52,919
12	Maharashtra	15,11,989	7,11,838
13	Odisha	2,13,845	1,06,840
14	Punjab	1,32,895	59,560
15	Rajasthan	2,76,746	98,884
16	Tamil Nadu	6,88,854	2,79,138
17	Telangana	2,49,465	83,356
18	Uttar Pradesh	16,89,673	6,83,168
19	Uttarakhand	62,762	28,450
20	West Bengal	6,91,146	3,65,810
Sub-total (States)		1,15,36,541	53,21,174
21	Arunachal Pradesh	9,002	3,510
22	Assam	1,61,476	1,07,896
23	Manipur	56,037	17,518
24	Meghalaya	4,759	2,521
25	Mizoram	40,756	11,243
26	Nagaland	32,335	10,168
27	Sikkim	704	152
28	Tripura	94,162	22,418
Sub-total (NE States)		3,99,231	1,75,426
29	A&N Islands	378	349
30	Chandigarh	1,271	910
31	D&NH and D&D	10,480	4,431
32	Delhi	30,194	14,399
33	Jammu & Kashmir	49,146	24,821
34	Ladakh	1,366	227
35	Lakshadweep	-	-
36	Puducherry	16,394	6,580
Sub-total (UTs)		1,09,229	51,717
Total		120.45 lakh*	55,48,317

* Out of 122.69 lakh houses sanctioned as on 31.3.2022, 2.24 lakh non-starter houses have been curtailed by some States against which States to put up new proposals under BLC vertical.